

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:5323
ANSWERED ON:27.04.2015
REHABILITATION OF DISPLACED TRIBALS
George Shri (Adv.) Joice

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government has any specific schemes for rehabilitation of tribals who are forced to evacuate due to creation of wildlife sanctuaries/national parks/development works etc;
- (b) if so, the details thereof;
- (c) whether such schemes are being utilized in various parts of the country including Southern States;
- (d) if so, the details thereof, State/UT-wise; and
- (e) if not, the details therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA)

(a)to (c): Resettlement and Rehabilitation package is a part of any development project and it is in accordance with the National Rehabilitation and Resettlement Policy, 2007. Wild Life Protection Act, 1972 also provides for compensation to the persons displaced due to creation of inviolate areas within National Parks and Sanctuaries. Right to Fair Compensation and Transparency in Land Acquisition and Resettlement and Rehabilitation Act, 2013 (LARR Act, 2013) also provides for compensation to people displaced. These Acts, policies are applicable to whole of the country except the State of Jammu and Kashmir.

(d)& (e): The details are not centrally maintained.